

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Coram:

Dr. Pramod Deo, Chairperson

Shri S.Jayaraman, Member

Shri V.S.Verma, Member

Shri M.Deena Dayalan, Member

DATE OF HEARING: 7.3.2013

Petition No. 249/MP/2012

Subject : Maintaining security of the interconnected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Northern Regional Load Despatch Centre, New Delhi

Respondents : Punjab State Transmission Corporation Ltd., Patiala and others

Petition No. 250/MP/2012

Subject : Maintaining security of the interconnected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999

Petitioner : Southern Regional Load Despatch Centre, Bangalore

Respondents : Chairman & Managing Director, APTRANSCO, Hyderabad and others

Petition No. 251/MP/2012

Subject : Maintaining security of the interconnected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Eastern Regional Load Despatch Centre, Bangalore

Respondents : West Bengal State Electricity Transmission Co. Ltd. and others

Petition No. 264/MP/2012

Subject : Maintaining security of the interconnected power system of India in terms of Regulation 5.2 of the Central Electricity Regulatory Commission (Indian Electricity Grid Code) Regulations, 2010 (Grid Code) and compliance of Regulations 5.4.2 and 6.4.8. of the Grid Code read with Regulation 111 of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999.

Petitioner : Western Regional Load Despatch Centre, Mumbai

Respondents : Maharashtra State Electricity Transmission Co. Ltd. and others

Parties present : Shri V.V.Sharma, NRLDC
Shri V.K.Agarwal, NRLDC
Shri S.C.Saxena, NRLDC
Shri S.R.Narasimhan, NRLDC
Shri Rajiv Porwal, NRLDC
Miss Joyti Prasad, NRLDC
Shri Vivek Pandey, NRLDC
Shri Naresh Kumar, NRPC
Shri R.B.Sharma, Advocate, BRPL, JSEB and GRIDCO
Ms. Mahima Sinha, Advocate, Karnataka
Shri S.K.Jain, RRVPNL
Shri Darshan Singh, SLDC, Delhi
Shri R.K.Sharma, SLDC, Punjab
Shri V.Suresh, SRLDC
Shri S.Konar, ERLDC
Shri P.Pentayya, WRLDC
Shri Mahesh Kumar
Shri M.K.Gupta, AE
Shri K.K.Prabhakar, MPPTCL

Shri Antim Jain, MPPKVCL
 Shri Sanjay Bhagwatka
 Shri P.Rajaguanidhi, TANTRANSCO
 Shri Vikas Sharma, J&K, PDD
 Shri Zahir Ahmad, SLDC,UP
 Shri Avijeet Lala, Advocate, SLDC, WBSETCL
 Shri A.Biswas, SLDC, WBSETCL
 Shri P.P.Biswas, WBSETCL

Record of Proceedings

The representative of the NRLDC submitted as under:

(a) In the meeting held on 17.1.2013 and 7.2.2013 in NRPC, both Automatic Demand Management Scheme (ADMS) as mandated in the Indian Electricity Grid Code (IEGC) Regulation 5.4.2 (d) as well as Grid Security Expert System (GSES) were discussed. As per Minutes of Meeting (MoM) issued by NRPC following is the status of Automatic Demand Management Scheme (ADMS) in NR:

Respondent State	Status as per MoM issued by NRPC
Delhi	Implemented
Uttar Pradesh	Implemented in Noida Power Company SLDC has advised other Discoms, control room to be set up
Haryana	SLDC has advised Discoms, SCADA being installed, Consultant appointed for demand forecast, opine that ADMS not required if GSES is being implemented
Punjab	Under preliminary discussion
Rajasthan	Committee has been constituted
Uttarakhand	Draft scheme formulated by SLDC, inputs sought from Discoms
J&K	Status not available
Himachal	
UT Chandigarh	

(b) Automatic Demand Management scheme within the State control areas is an essential as by their own admission States have indicated time taken as high as 40-45 minutes in taking corrective action through manual means. Since these automatic schemes are not available, it becomes very difficult for States to control overdrawal in case there are very high overdrawals.

(c) As per Commission`s direction, NRLDC is resorting to opening of feeders of States on certain occasions. However, opening of feeders at 220 kV and 400 kV level from NRLDC may be indiscriminate and can impact some of the essential loads in the States as well.

(d) At EHV levels many a time lines are not radial in nature which affects quantum as well as area of impact due to such opening of lines. Thus, it is required that State`s drawal is as per schedule which had also been emphasized by the Commission through its various Regulations/orders and Statement of the Reasons.

2. The representative of the NRPC submitted that NRPC has already filed its response and Noida Power Company Ltd has also implemented Automatic Demand Management Scheme. In response to Commission's query regarding checking of the functioning of these schemes, the representative of NRPC submitted that the information has been submitted by the respective utility.

3. The Commission observed that States need to control their drawal to avoid EHV lines opening in respect of their state control area by NRLDC, which may have undesirable affect on them. However, if the transmission lines in their control area may be opened by SLDC, if required, to control overdrawal.

4. In response to Commission`s query whether both Grid Security Expert System (GSES) and Automatic Demand Management scheme are required or it may be duplication of facilities, the representative of the NRLDC submitted that both the schemes are separate and need to be implemented with the GSES would be operated from SLDC and RLDC level and would be at higher voltage level, Automatic Demand Management Scheme (ADMS) will be at 11 kV, 33 kV feeder level. The objective of ADMS is to control the demand as per availability and at the same time objective of GSES is for action when action by ADMS is not sufficient.

5. Learned counsel for the BRPL, JSEB and GRIDCO submitted that the petitioners have raised the issue related to drawal control at frequency above 49.7 Hz. In this regard, most surprising aspect of the situation is that the petitioners are willingly allowing the situation to deteriorate and coming with petitions before the Commission

making complaint against all the constituents. The petitioner has a statutory duty to carry out real time operations for grid control and dispatch of electricity to secure and economic operation of the regional grid. As per Section 29 (1) of the Electricity Act, 2003, RLDCs are required to issue directions and exercise such supervision and control to ensure stability of grid operations and any utility which fails to comply with the directions so issued, is liable to a penalty not exceeding ₹ fifteen lakh under Section 29 (6) of the Act. The petitioners, in their petitions, have not stated that they have exercised the power vested before approaching the Commission.

6. The representative of the SRLDC submitted that the present mechanism available for Demand Side Management in all SLDC control areas is manual. The constituents need to manage the demand even at frequency above 49.8 Hz.

7. The representative of the TANTRANSCO submitted that automatic load disconnection for a quantum of 657 MW has already been implemented from October, 2010. The loads are being tripped, if necessary, generating automatic pulse through SCADA. He further submitted that all feeders are periodically inspected and are acting subject to the frequency.

8. Learned counsel for SLDC, Karnataka submitted that the implementation of UFR scheme, df/dt scheme and special protection schemes are already in place. As per Regulation 5.4.2 (d) of the Grid Code, automatic load management scheme has been implemented from July, 2012. This scheme provides immediate relief of 350 MW and identified 110 kV and 66 kV feeders are desired to be automatically opened through remote operations from SLDC.

9. The representative of WRLDC submitted that the issues were discussed in the WRPC meeting. In the meeting, detailed discussion was held on implementation of ADMS and time for implementation of ADMS will be finalized in the next meeting.

10. The representative of the ERLDC submitted that issues were discussed in ERPC meeting held on 5.2.2013 and in this regard no comments have been received from any of the Member of RPC. In the said meeting, all constituents agreed to implementation of ADMS; DVC had expressed its difficulty to implement the scheme

due to its core sector load. In Odisha ADMS is under examination and one embedded utility (CESC) IN West Bengal has implemented the ADMS.

11. The representatives of WBPDC, CESC and DPL submitted that petitioners have not served copy of the petitions and requested the Commission to direct the petitioners to serve a copy of the petition on them.

12. The Commission directed the petitioners to immediately serve a copy of the petitions on the respondents, if not served. The respondents may file their replies by 10.5.2013 with an advance copy to the petitioners.

13. After hearing the parties present, Commission reserved order in the petitions.

By order of the Commission
SD/-

(T. Rout)
Joint Chief (Law)